

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 109

IA(I.B.C)/800(CH)2024

And

CP (IB) No.322/Chd/Hry/2022

IN THE MATTER OF
ICICI Bank Limited

...

Petitioner

Versus

Mr. Vikram B. Sharma

...

Respondent

Under Section: 95, IBC 2016

Rule: 11 of NCLT

Order delivered on 14.05.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 10.06.2024.

Sd/-
Court Officer